

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 06/MP/2013

SUB : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period

Date of hearing: 14.3.2013

Coram : Dr Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Sasan Power Limited, Mumbai.

Respondents : MP. Power Management Company Limited, Jabalpur and others

Parties present: Shri Amit Kapur, Advocate for the petitioner
Shri Vishrov Mukerjee, Advocate for the petitioner
Shri N.K.Deo, SPL
Ms. Sadapurna Mukherjee, SPL
Shri Padamjit Singh, PSPCL
Shri G.Umapathy, Advocate, MPPMCL
Shri Sanjay Verma, UPPCL

Record of Proceedings

Learned counsel for the petitioner submitted that as per directions of the Commission dated 30.1.2013, no reply has been received from the respondents.

2. The representative of the PSPCL submitted that the copy of the petition was received on 8.3.2013 and requested for time to file reply to the petition.

3. Learned counsel for the MPPMCL also requested four weeks time to enable it to file its reply in the matter.

4. The request made by the learned counsel for the MPPMCL and representative of the PSPCL was allowed.

5. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 31.3.2013. The petitioner may file its rejoinder, if any, by 11.4.2013.

6. The petition shall be listed for hearing on 16.4.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**